

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 33

IA 456/2024 in C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED V/s**
RELIANCE INFRATEL LIMITED

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 456/2024 in C.P. (IB)/1385(MB)2017

- 1) Mr. Prakash Thakkar, Ld. Counsel for the Applicant, Ld. Counsel for the erstwhile Resolution Professional and Mr. Aniruddha Gambhir, Ld. Counsel for the Successful Resolution Applicant are present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter and to see the impact of the Resolution Plan Order passed by this Bench in IA 920 of 2020, dt. 03.12.2020. Time is allowed.

3) This Bench noted that the Successful Resolution Applicant is not a necessary Party in the present Interlocutory Application; hence, the Applicant shall not implead them as a Party Respondent in the present Interlocutory Application.

4) Stand over to 02.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare